

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 1/TT/2023

- Subject** : Petition under Section 79(1)(c) & (d) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of tariff for the inter-state transmission lines of the Petitioner for 2015-16 to 2018-19.
- Date of Hearing** : 6.9.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Haryana Vidyut Prasaran Nigam Limited (HVPNL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) & 3 others
- Parties present** : Ms. Nikita Choukse, Advocate, HVPNL

## Record of Proceedings

The instant petition is filed by Haryana Vidyut Prasaran Nigam Limited (HVPNL) for the determination of tariff for the nine (9) numbers of inter-State transmission lines of the Petitioner for the period from 2015-16 to 2018-19.

2. Learned counsel for the Petitioner submitted that the information sought in the RoP dated 6.4.2023 has been placed on record.

3. In response to a query of the Commission, the learned counsel for the Petitioner submitted that all nine lines are operational.

4. The Commission directed the Petitioner to file the following details on an affidavit by 10.10.2023, with an advance copy to the Respondents:

- (a) As per the provisions of the 2014 Tariff Regulations, the Petitioner is directed to submit the required information specified in the Tariff Forms for Asset-III, IV V and VI.



(b) Justification of the capital cost in case of Asset-III, Asset-IV, Asset-V and Asset-VI.

(c) The details of the asset in the prescribed format:

Name of the line	Total line length in km	Length of line in km (Haryana Portion)

(d) The Connectivity diagram and Single line Diagram (SLD) of the assets covered in the instant petition.

(e) The availability of the transmission lines for the years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 duly certified by the respective RLDC.

(f) Whether the instant assets were included in the computation of ARR for 2014-19 period? Give reasons in case the assets were not included in the ARR for the said period. If the assets were included in the ARR, give reasons as to why tariff is claimed for the instant line as ISTS.

(g) In case the assets were included in ARR, specify the capital cost approved by the State Electricity Regulatory Commission in respect of the subject assets for 2014-19 tariff period and tariff approved thereon (component-wise).

5. The Commission further directed the Respondents, to file their reply by 20.10.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 3.11.2023. The Commission also observed that the due date for filing the reply and rejoinder should be strictly adhered to, and no extension of time will be granted.

6. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

